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CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW, SINGH LUCKNOW.

Contempt Application No. 19 of 1992

IN

Original Application No. 209 of 1992

Hari Prasad Singh . . . . . Applicant  
Versus

Union of India & Others . . . . . Respondents

Hon'ble Mr. Justice U.C.Srivastava, V.C.

Hon'ble Mr. K. Obayya, Member (A)

( By Hon'ble Mr. Justice U.C.Srivastava, V.C)

One Ram Sukh was put off from duty and thereafter a disciplinary proceeding was initiated against him and thus he was removed from service and thereafter he filed the departmental appeal against the same which was also dismissed. He approached the Member (A) Postal Services Board and ultimately his representation was allowed and he was re-instated back in service. When the said Ram Sukh was removed from service, in this period the applicant was appointed in his place. The applicant continued to work for 13 years and it was thereafter, the order in question was passed. Thus, the said Ram Sukh was re-instated back in service by the order of his last authority after 13 years.

2. The contention on behalf of the applicant is that of course the order of appointment of the applicant was not conditional and further Ram Sukh was removed from service and his appeal was also dismissed, as such the applicant's appointment became a regular appointment and it could not have been touched merely because, after 13 years a member of Postal and Service allowed the representation of Ram Sukh, but the applicant can not be

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